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Pandit Deendayal Petroleum University Act, 2007

14 of 2007

[APRIL 4, 2007]

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Pandit Deendayal Petroleum University Act, 2007

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An Act to provide for establishment of the "Pandit Deendayal Petroleum University" in the State and to confer the status of a University and for matters connected therewith and incidental thereto. It is hereby enacted in the Fifty-eighth Year of the Republic of India as follows:

1. Short title and commencement :-

- 2. Definitions :-
- 3. Establishment and incorporation of University :-
- 4. Headquarters of University :-
- 5. Objects of University :-

<u>6.</u> University open to all irrespective of sex, religion, class, creed or opinion :-

7. Powers and Functions of University :-

8. President :-

- 9. Authorities of University :-
- 10. Officers of University :-
- **<u>11.</u>** Board of Governors :-
- **12.** Powers of Chairman of Hoard :-
- **13.** Powers and functions of Board :-

<u>14.</u> Terms of office and vacancies among members of Board :-

15. Academic Council :-

16. Powers and functions of Academic Council :-

- **17.** Finance Committee :-
- **18.** Powers and functions of Finance Committee :-

<u>19.</u> Director General :-

20. Powers and duties of Director General :-

21. Registrar :-

22. Directors :-

23. Deans :-

<u>24.</u> Permanent Endowment Fund of University :-

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<u>29.</u> Acts and proceeding not to be invalidated by vacancies :-

<u>30.</u> Conferment of degrees, diplomas and grant of certificates by University :-

31. Returns and information :-

<u>32.</u> Management of University on dissolution of the Society :-

33. Officers and employees to be public servants :-

<u>34.</u> Dismissal, removal, reduction or termination of services of staff of University :-

35. Powers to give directions :-

<u>36.</u> Power to make regulations :-